

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9909/2013

MIRZA ANIS AHMED(DEAD) THROUGH LRS.

Appellant(s)

VERSUS

RAMJAS SINGH YADAV & ANR.

Respondent(s)

Date : 28-05-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE A.S. BOPANNA
(VACATION BENCH)For Appellant(s) Mr. R.N.Pareek, Adv.
Mr. Brijendra Singh, Adv.
Mr. Anoop Kr. Srivastav, AORFor Respondent(s) Mr. H.C.Kharbanda, Adv.
Mr. T.N.Saxena, Adv.
Mr. Vipin K.Saxena, Adv.
For Mr. Garvesh Kabra, AORUPON hearing the counsel the Court made the following
O R D E R

Mr. H.C.Kharbanda, learned counsel appearing on behalf of the respondents has stated at the Bar that the first respondent-Ramjas Singh has died on 10th January, 2018 and despite the learned counsel for the appellants were informed about the death, no steps are taken to bring legal heirs of the deceased respondent No.1 on record. He has further stated that respondent No.3 is a proforma respondent and the name of respondent No.2 was already deleted earlier. Therefore, according to him, the present appeal is required to be dismissed as having abated.

List the appeal on 30th May, 2019.(ANITA MALHOTRA)
COURT MASTER(RAJINDER KAUR)
COURT MASTER